

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TAST HEALTHY FOODS INDIA PRIVATE LIMITED OPERATING IN MANUFACTURING OF CHIPS, NAMKEEN & FRYMUS AT MALANPUR INDUSTRIAL ESTATE (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Tast Healthy Foods India Private Limited CIN: U15311MP2015PTC034318 PAN: AAFCT3967R
2. Address of the registered office	51, Satyadev Nagar, Gandhi Road, Gwalior, Madhya Pradesh, India, 474002
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Factory Address: 40, Food Park, Industrial Estate, Malanpur, Bhind -477117 Madhya Pradesh
5. Installed capacity of main products/ services	Please write an email to cirp.tasthealthy@gmail.com to seek further details about the Corporate Debtor.
6. Quantity and value of main products /services sold in last financial year	2024- Nil 2023- Nil 2022- Rs.14,20,000/-
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please write an email to cirp.tasthealthy@gmail.com to seek further details about the Corporate Debtor.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Please write an email to cirp.tasthealthy@gmail.com to seek further details about the Corporate Debtor.
10. Last date for receipt of expression of interest	24/08/2025
11. Date of issue of provisional list of prospective resolution applicants	03/09/2025
12. Last date for submission of objections to provisional list	08/09/2025
13. Date of issue of final list of prospective resolution applicants	18/09/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23/09/2025
15. Last date for submissions of resolution plans	23/10/2025
16. Process email id to submit Expression of Interest	cirp.tasthealthy@gmail.com
17. Details of the corporate debtor's registration status as MSME	MSME registered UAN - MP20B0004437
Date 09.08.2025 Place: Bhopal RAHUL ANAND Resolution Professional For Tast Healthy Foods India Private Limited IP Registration No. IBBI/IPA-003/IP-N00166/2018-2019/11955 AFA Certificate No. AA3/11955/02/311225/301170 valid up to 31st December 2025 Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042 Correspondence Email id: cirp.tasthealthy@gmail.com Registered Email: rahulpnb@hotmail.com	

Now, another HC bench allows lawyers for elderly at tribunals

Sec 17 of Sr Citizens Act Unconstitutional, Says Nagpur Bench Of Bombay HC

Vaibhav.Ganajpure@timesofindia.com



The ruling aligns with those of Kerala HC, Delhi HC, and the Goa bench of Bombay HC, all of which struck down Section 17 of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007. 'Given the consistent findings of unconstitutionality... we find no justification to sustain Section 17,' the Nagpur bench of Bombay HC observed

Nagpur: Announcing a verdict that will have sweeping implications on the rights of senior citizens across India, the Nagpur bench of Bombay high court on Wednesday declared Section 17 of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, unconstitutional. The provision prohibited legal representation before maintenance tribunals, denying elderly litigants access to professional legal assistance.

Justices Anil Kilor and Vrushi Joshi delivered the ruling in the case of Baban Sukru Tambe vs Union of India and others. The petitioner challenged the constitutionality of Section 17 and also sought to quash an April 7 order by

the Yavatmal SDO, issued under the contested provision.

The ruling aligns with those of Kerala high court, Delhi high court, and the Goa bench of Bombay high court, all of which struck down Section 17.

"Given the consistent findings of unconstitutionality by various high courts, and the need to ensure access to justice, we find no justification to sustain Section 17," the bench observed. The court ruled the April 7 order null and void and remanded the matter back to the SDO, directing that it be heard afresh without invoking Section 17 and in line

with the Goa bench's June 2025 decision in Santosh Savlaram Morajkar vs Sumitra Savlaram Moraskar.

Both parties have been asked to appear before the Yavatmal SDO on Aug 25 and instructed to resolve the matter within two months.

"This judgment is a great relief for senior citizens," said advocate Vaibhav Edke, who appeared for the petitioner along with advocate Rishikesh Bhojar.

"Earlier, the elderly couldn't even explain their situation properly. Now, they can be represented and heard fairly," Edke added.

Parking row murder: Wife says efforts to intervene proved futile

► Continued from P1

Qureshi's wife Shaheen told police she tried to intervene, but the assailants continued beating him up mercilessly. Gautam then allegedly took out a sharp object from his back pocket and stabbed Qureshi several times in the chest.

One of the local residents tried to push the attackers away and a few others intervened too, but by then, Qureshi had collapsed. Thereafter, the suspects fled the spot. DCP (southeast) Hemant Tiwari said police were alerted around 11.35pm by a PCR call from National Heart Institute, East of Kailash. "We were told the victim had been brought dead to the hospital after an altercation. Multiple police teams rushed to the site of the incident. Inquiry revealed that the victim and the accused were neighbours and got into a scuffle, which turned deadly," he said.

A team comprising inspectors Pankaj Kumar and Deepak Kumar and SIs Anil Kumar and Paras Dhayani launched a manhunt for the suspects. Technical surveillance was mounted and ground intelligence activated. The team analysed CCTV footage but was unable to establish their escape route. Qureshi's relatives, including his wife Shaheen and brother Javed, alleged the accused had clashed with him earlier too. TNN

HC rejects Agusta accused plea for release from jail

New Delhi: A Delhi court has rejected the plea of alleged AgustaWestland VVIP chopper scam middleman Christian Michel James for release on the grounds that he has undergone the maximum seven years of incarceration over charges that led to his extradition from UAE in 2018. "Considering the allegations under Section 467 (forgery of valuable security, will, etc) of IPC, which entails life imprisonment, it cannot be said the accused has already undergone the period of maximum punishment prescribed for the alleged offences," judge Sanjay Jindal said in his order Thursday. James is accused of paying bribes to IAF officers, defence ministry officials, bureaucrats, and politicians on behalf of AgustaWestland for a Rs 3727-crore contract inked in 2010 to supply 12 helicopters. The question of whether IPC Section 467 could be applied will be decided at the stage of framing charges, the judge held. TNN

RAIL LAND DEVELOPMENT AUTHORITY
(A statutory Authority under Ministry of Railways, Government of India)
Unit No. 702-B, 7th Floor, Connetxus Tower-II, DMRC Building, Ajmeri Gate, New Delhi-110002

INDICATIVE VACANCY NOTICE FOR SELECTION TO THE POST OF MEMBER (PLANNING) IN RLDA
Rail Land Development Authority (RLDA) is a statutory Authority, under the Ministry of Railways, set-up by an Amendment to the Railways Act, 1989, for development of vacant Railway Land for commercial use for the purpose of generating revenue by non-tariff measures.

Applications are invited for filling up the post of Member (Planning) on Deputation Basis in the Pay - Level 14 of 7th CPC at New Delhi in Rail Land Development Authority (RLDA).
Duration - The incumbent shall hold office for a tenure of three years, extendable upto five years, from the date of joining or until superannuation, whichever is earlier.

Age - Should not exceed 55 years on the date of applying for the post.

Educational Qualification & Experience - The applicant should possess an MBA or a Degree in Architecture or Civil Engineering from a recognised Institution or University and should have ten years experience in Town/Urban Planning or in the management of land and property in relation to its legal, engineering and managerial aspects.

Other eligibility Requirement - The applicant should be an officer from outside Railway administration working in Central Govt./State Govt. or Central/State Public Sector Unit or Authorities/Bodies having a minimum total service experience of 22 years in the respective organization serving in Level 13 of 7th CPC or above in CDA scale or its equivalent in IDA or other scales and his cumulative evaluation of Annual Confidential Reports (ACRs) of last five years prior to meeting of the Search-cum-Selection Committee (SSC) should not be less than 22 points.

Last Date of receipt of Application - 08.09.2025 by 17.30 Hrs. in the office of Sh. Ravi Shekhar, Joint Secretary (Deputation), Ministry of Railways, Room No. 152-J, Rail Bhawan, New Delhi-110001 and also through e-mail to eo2@rrl.nra.net.gov.in

For Further details of this vacancy, please visit our website www.rlda.indianrailways.gov.in under the heading 'Career' or at Railway Board website: www.indianrailways.gov.in/railwayboard. The complete vacancy notice is also published in employment Newspaper on 23.08.2025.

Cannot justify depicting Hindu deities with disrespect: HC

K.Kaushik@timesofindia.com

Madurai: Depicting Hindu gods in a disrespectful manner and intentionally hurting the sentiments of millions cannot be justified, Madras HC said Friday and directed Tuticorin police to proceed with its probe into alleged derogatory remarks about Lord Krishna by an individual on social media.

"Such actions have the potential to spark enmity, religious outrage, social disorder and undermine communal harmony. Given the deep-rooted respect for religious symbols and deities, disrespect can lead to social unrest and hurt a large section of society. Therefore, it is crucial to approach such depictions with sensitivity. Govt must ensure freedom of expression does not translate into hurting religious feelings," said Justice K. Murali Shankar.

HC stays proceedings against Sambhal MP, seeks UP report

Prayagraj: Allahabad high court has granted interim relief to Sambhal MP, Zia Ur Rehman Barq, and stayed proceedings against him in a lower court in connection with last year's violence during a court-monitored survey of Shahi Jama Masjid.

Hearing an application filed by the SP MP, Justice Sameer Jain sought a response from UP govt within three weeks, and fixed the next hearing on Sept 9. Counsel Imran Ullah argued that Barq's speech was not communal and did not incite the public. Moreover, he was in Bengaluru on the day of the violence.

Taufeq Ahmed, another advocate representing Barq, told TOI, "The chargesheet was filed against 22 persons. The court gave relief to Barq

only till the next hearing. Barq was booked in one FIR, and the court has stayed proceeding in that case only."

He argued that Suhail Iqbal, one of the accused named in the FIR, has been exonerated by police. Notably, on Nov 24, 2024, violence erupted during a court-ordered survey of Shahi Jama Masjid. Protesters opposing the survey clashed with security personnel, resulting in four deaths. They torched vehicles and pelted stones at police, while the security personnel used tear gas and batons to disperse the mob. Several people were injured, including 19 police personnel.

— **Rajesh Kumar Pandey** (Inputs from Krishna Chaudhary in Bareilly)

ED opposes arms consultant's plea on 'fugitive' tag

TIMES NEWS NETWORK

New Delhi: ED on Friday opposed in Delhi HC a plea by UK-based arms consultant Sanjay Bhandari against a trial court order declaring him a "fugitive economic offender". The agency said when the order was passed in July, the trial court was aware of an assessment report showing property worth Rs 655 crore being surreptitiously acquired.

Bhandari's counsel, senior advocate Kapil Sibal, contended before Justice Neena Bansal Krishna that the prosecution was initiated without completion of assessment proceedings. Seeking a stay and quashing of the trial court proceedings, Sibal said Bhandari would be remediless the moment they declare him a fugitive. "They (ED) don't follow the law, they want to declare me a fugitive

offender and take over Rs 400-500 crore of my property and don't allow me to file any claim. This is the state of law in this country," he said.

HC said it would hear the matter on Aug 20. The trial court on July 5 declared Bhandari a "fugitive economic offender" on a plea by ED, a development that allows the agency to confiscate all of assets of Bhandari, whose chances of coming to India have been virtually nullified after a UK court ruled against his extradition. Bhandari's legal team, while opposing the ED move to get him declared a fugitive offender, claimed their "client's stay could not be called illegal in the UK as he has a legal right to reside in the UK and govt of India is bound by judgment of the UK court... Bhandari is legally living there, and declaring him a 'fugitive' in that scenario is legally wrong."

SC: Panel led by retd HC judge to manage Banke Bihar temple

Dhananjay.Mahapatra@timesofindia.com

New Delhi: Supreme Court on Friday said it would give legal shape to its view that a committee headed by a retired high court judge should administer Banke Bihar temple in Vrindavan until Allahabad HC decided the validity of UP govt's ordinance for development of the temple and its surroundings.

A bench of justices Surya Kant and Joydama Bagchi said given the unfortunate incident of a stampede inside the temple in 2022 resulting in deaths of pilgrims, "we are of the view that the temple administration should be managed in the interim by a committee headed by a retired HC judge who should be assisted by top officials of Mathura district." Appearing for the Goswamis (pujaris), who claim it was a private temple and that govt had no authority to take over its administration, senior advocate Kapil

Sibal suggested to the court that it would be better if a retired SC judge was made chairperson of the temple management committee. The bench said, "A retired HC judge would be good enough to manage the temple administration."

Apart from administration, SC said it was mulling empowering the retired judge-led committee to "look into purchase of land around the temple". The bench said it would also authorise the retired HC judge to induct some "Goswamis" into the committee for the purpose of smooth conduct of temple rituals. Additional solicitor general K M Nataraj, appearing for UP govt, brought to the court's notice that a single judge bench of the HC was also hearing a challenge to the ordinance and that it had made certain unwarranted observations.

M.P. COUNCIL OF SCIENCE AND TECHNOLOGY
REMOTE SENSING APPLICATIONS CENTRE
Vigyan Bhawan, Nehru Nagar, Bhopal-462003
No. : 1088/CST/RSAC/LU&USD/2025 Date 08.08.2025

RECRUITMENT OF PROJECT STAFF
Advertisement No:648/CST/LU&USD/2025

The M.P. COUNCIL OF SCIENCE & TECHNOLOGY (MPCST), Bhopal, invites young dynamic interested eligible candidates for **interview** for empanelment of suitable candidates to work in Regional Plan, Master Plan, Local Area Planning, Integrated watershed Development and Landuse and Land Cover Assessment for Change Analysis, for different positions as Project Coordinator, Research Associate-I,II,III, Coordinator-HRD, Software Developer, Jr. Analyst (Thematic), Junior Research Fellow (JRF), Project Fellow, Computer Assistant and Lab Attendant.

Post details, Qualifications, guidelines and application proforma may be seen and submitted online latest by 24th August 2025 through website <https://mpcstnatre.com> or via link given at Council's website www.mpcost.gov.in "Job Opportunities"

M.P. Madhyam/121504/2025 EXECUTIVE DIRECTOR

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TAST HEALTHY FOODS INDIA PRIVATE LIMITED
OPERATING IN MANUFACTURING OF CHIPS, NAMKEEN & FRYMUS AT MALANPUR INDUSTRIAL ESTATE
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Tast Healthy Foods India Private Limited CIN: U15311MP2015PTC034318 PAN: AAFCT39678
2. Address of the registered office	51, Sateyad Nagar, Gandhi Road, Gwalior, Madhya Pradesh, India, 474002
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Factory Address: 40, Food Park, Industrial Estate, Malanpur, Bhopal - 471117 Madhya Pradesh
5. Installed capacity of main products/ services	Please write an email to corp.tasthealthy@gmail.com to seek further details about the Corporate Debtor.
6. Quantity and value of main products/ services sold in last financial year	2024- Nil 2023- Nil 2022- Rs.14,20,000/-
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please write an email to corp.tasthealthy@gmail.com to seek further details about the Corporate Debtor.
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15. Last date for submissions of resolution plans	23/10/2025
16. Process email id to submit Expression of Interest	corp.tasthealthy@gmail.com
17. Details of the corporate debtor's registration status as MSME	MSME registered UAN - MP20B0004437

Date 09.08.2025
Place: Bhopal

RAHUL ANAND
Resolution Professional
For Tast Healthy Foods India Private Limited
IP Registration No. 1881/IPA-003/IP-N00166/2018-2019/11955
AFA Certificate No. AA3/11955/02/311225/301370
valid up to 31st December 2025
Flat No. 9A, Orchard Residency, Sanodharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042
Correspondence Email id: corp.tasthealthy@gmail.com
Registered Email: rahulpnb@hotmail.com

MUNICIPAL CORPORATION CHANDIGARH
TENDER NOTICE

Sr. No.	Name of Work	Bid Submission Schedule (Online)	Opening Technical Bid (Online)
EXECUTIVE ENGINEER - Roads Division No. 2			
1.	Repair of paver block in front of H. No. 146 to 114, Sector 28/A, Chandigarh (Improvement of Road/Parking and Infrastructure facilities) Est. Cost : Rs. 12.07 Lacs Time Limit : 3 Months	11.08.2025 To 18.08.2025 upto 12.00 noon	18.08.2025 at 12.00 noon

Note : All other terms and conditions and complete DNIT are uploaded on website <https://etenders.chd.nic.in>

EXECUTIVE ENGINEER
Roads Division No.2, Room No.304, M.C. Chandigarh

कार्यालय संचालक
उच्च शिक्षा उत्कृष्टता संस्थान, भोपाल
कलियासोत डेम के पास, कोलार रोड, पोस्ट बॉ.-588, रविशंकर नगर पोस्ट ऑफिस, भोपाल-462016
दूरभाष : (0755) 2492433, 2492460, ई-मेल : iehebhopal@mp.gov.in, वेबसाइट : www.iehe.ac.in

निविदा संबंधी सूचना

संस्थान में विभिन्न कार्यों हेतु MP E-Tender के माध्यम से निविदाएं आमंत्रित की जाती हैं :-

स.क्र.	निविदा	निविदा क्र. (Tender ID)
1.	संस्थान (परीक्षा शाखा) हेतु कम्प्यूटर, प्रिंटर संबंधी सामग्री प्रदाय करने संबंधी	2025_HED_443257_1
2.	संस्थान (परीक्षा शाखा एवं अन्य विभागों) की रद्दी विक्रय करने संबंधी	2025_HED_443267_1
3.	संस्थान (परीक्षा शाखा) हेतु उत्तर पुस्तिका एवं अन्य सामग्रियों की प्रिंटिंग करने एवं प्रदाय करने संबंधी	2025_HED_438732_1
4.	संस्थान के फॉरेंसिक विज्ञान विभाग में उपकरणों को क्रय करने संबंधी	2025_HED_433187_2

इच्छुक प्रदायकर्ता फॉर्म MP-E-Tender पोर्टल पर दर्शित नियम एवं शर्तों के अनुरूप में सम्मिलित हो सकते हैं। क्रय प्रक्रिया वर्तमान में मान्य "मध्य प्रदेश भण्डार क्रय नियम तथा सेवा उपार्जन नियम, 2015 (व्याप्त संशोधित-2022)" के अनुसार की जावेगी।

म.प्र. माध्यम/121522/2025

संचालक

IndianOil
इंडियन ऑयल कॉर्पोरेशन लिमिटेड
Indian Oil Corporation Limited
Regd. Office: IndianOil Bhavan, G-9, Al Yavar Jung Marg, Bandra (East), Mumbai-400 051.
Tel.: 022-26447327 Email: investors@indianoil.in Website: www.iocl.com CIN - L23201MH1959G0101388

66वाँ वार्षिक आम बैठक की सूचना
NOTICE OF THE 66th ANNUAL GENERAL MEETING

NOTICE is hereby given that the 66th Annual General Meeting ("AGM") of the members of Indian Oil Corporation Limited ("Company") will be held on **Saturday, the 30 August 2025 at 10:00 AM (IST)** through Video Conference / Other Audio Visual Means ("VC/OAVM") to transact the business as set out in the notice of the AGM.

Notice of AGM and Integrated Annual Report:

In compliance with the MCA & SEBI Circular(s), the Notice setting out the business to be transacted at the AGM together with the Integrated Annual Report of the Company for the year 2024-25 has been sent on **Thursday, August 07, 2025** through electronic mode to the members whose email address is registered with the Company / Depository Participant(s). The Notice and the Integrated Annual Report are also available on the Company's website at www.iocl.com and on the website of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of NSDL at www.evoting.nsdl.com.

Remote e-voting and e-voting during AGM:

The Company is providing the facility to cast vote(s) to the members, on the business as set out in the Notice of the AGM through remote e-voting facility ("remote e-voting") as well as during the AGM to those members who could not cast their vote(s) through remote e-voting. Members are requested to note that:

- the Company has fixed **Saturday, August 23, 2025 as the 'Cut Off date'** to ascertain the eligibility of members to vote through remote e-voting or by e-voting at the AGM.
- a person, whose name is recorded in the register of members or beneficial owners position maintained by the depositories as on the cut-off date i.e. **August 23, 2025 only**, shall be entitled to avail the facility of remote e-voting or for participation and voting at the AGM.
- the remote e-voting period is as under:
Commencement of remote e-voting : 09:00 am (IST) on Wednesday, August 27, 2025
End of remote e-voting : 05:00 pm (IST) on Friday, August 29, 2025
- any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice and holds shares as on the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if the member is already registered with NSDL for remote e-voting then he/she can use their existing User ID and password for casting the vote.
- the members who have cast their vote through remote e-voting can attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again at the AGM.
- the votes once cast by the member, cannot be changed subsequently.
- the remote e-voting module shall be disabled by NSDL after **5.00 PM (IST) on August 29, 2025**.
- those members, who intend to participate in the AGM through VC / OAVM facility and could not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting during the AGM.
- the manner of voting for members holding shares in dematerialized mode, physical mode and for members who have not registered their email address has been provided in the Notice of the AGM.

For Registration of Email address:

- In case, the member's email address is already registered with the Company/its RTA / Depositories, log in details for remote e-voting have been sent on the registered email address.
- In case the members have not registered their email address, they are requested to register the same as follows:

Physical holding	Members, holding shares in physical mode are requested to get their email address registered by visiting following link- https://ris.kfintech.com/client-services/isc/default.aspx
Demat holding	Members, holding shares in dematerialized mode are requested to register/update their email address with their respective Depository Participant.

Payment of Dividend and Deduction of Tax at Source (TDS):

The Board of Directors of the Company has recommended a dividend of Rs. 3.00 per share for the year 2024-25. The dividend, upon approval by the members in the ensuing AGM, will be paid to the eligible members within the stipulated period of 30 days of declaration. The Company has fixed **Friday, August 08, 2025**, as the record date for determining entitlement of members to receive dividend for the year 2024-25.

Members may note that as per Income Tax Act, 1961, dividend paid or distributed by a Company is taxable in the hands of members. The Company shall therefore be required to **deduct tax at source ("TDS")** at the time of making the payment of dividend. In order to enable Company to determine the applicable TDS rate, members are requested to submit the relevant documents on or before **August 10, 2025**. The detailed communication regarding TDS on dividend is provided on the link <https://www.iocl.com/pages/notices-overview>.

Members are requested to carefully read all the Notes set out in the Notice of the AGM with respect to instructions for joining the AGM, manner of casting vote etc.

Saksham Niveshak - Manner of registering KYC including bank details for receiving dividend:

Pursuant to the MCA circular dated July 16, 2025, IndianOil has initiated a 100 days campaign for updation of KYC and other related details of members including bank details to prevent transfer of unpaid / unclaimed dividends to IEPF. Details of unpaid / unclaimed dividend lying with the Company are available on <https://iocl.com/dividend-information>. For claiming the unpaid / unclaimed dividends, the members are requested to update their KYC as given below:

- The members holding shares in Physical form** - with the Company's registrars at KFin Technologies Limited, Unit- IndianOil, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Hyderabad - 500 032. The forms for updating the same are available at <https://ris.kfintech.com/client-services/isc/isrforms.aspx>.
- For shares held in dematerialized form** - with the Depository Participant (DP) where the demat account is maintained as per the process advised by DP.

Upon updation of KYC & bank details members are requested to intimate the same to the RTA so that the unpaid/unclaimed dividend can be credited to their bank account.

Contact details:

In case of any queries related to e-voting, the members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022-48867000 or contact Shri Amit Vishal, Deputy Vice President, NSDL or Mr. Abhishek Gunjal, Assistant Manager, NSDL, at the designated email address: evoting@nsdl.com to get your grievances on e-voting addressed.

For Indian Oil Corporation Limited
Sd/-
(Kamal Kumar Gwalani)
Company Secretary
M. No. A13737

स्थान / Place : मुंबई / Mumbai
दिनांक / Dated : 08.08.2025

फॉर्म-जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
टॉस्ट हेल्दी फूड्स इंडिया प्राइवेट लिमिटेड
मालनपुर औद्योगिक एस्टेट में चिप्स, नमकीन और फ्राईमस के विनिर्माण में कार्यरत
(दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)
विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण	
1. पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	टॉस्ट हेल्दी फूड्स इंडिया प्राइवेट लिमिटेड सीआईएन: U15311MP2015PTC034318 पैन: AAFCT3967R
2. पंजीकृत कार्यालय का पता	51, सत्यदेव नगर, गांधी रोड, ग्वालियर, मध्य प्रदेश, भारत, 474002
3. वेबसाइट का यूआरएल	लागू नहीं
4. उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	फैक्ट्री का पता: 40, फूड पार्क, इंडस्ट्रियल एस्टेट, मालनपुर, भिंड -477117 मध्य प्रदेश
5. कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कृपया कॉर्पोरेट देनदार के बारे में अधिक जानकारी प्राप्त करने के लिए cirp.tasthealthy@gmail.com पर ईमेल लिखें।
6. पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	2024- शून्य 2023- शून्य 2022- रु.14,20,000/-
7. कर्मचारियों/श्रमिकों की संख्या	शून्य
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	कॉर्पोरेट ऋणदाता के बारे में विस्तृत जानकारी ईमेल cirp.tasthealthy@gmail.com द्वारा मांगी जा सकती है
9. संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	कॉर्पोरेट ऋणदाता के बारे में विस्तृत जानकारी ईमेल cirp.tasthealthy@gmail.com द्वारा मांगी जा सकती है
10. रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	24/08/2025
11. संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	03/09/2025
12. अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	08/09/2025
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	18/09/2025
14. संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	23/09/2025
15. समाधान योजना प्रस्तुत करने की अंतिम तिथि	23/10/2025
16. रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.tasthealthy@gmail.com
17. कॉर्पोरेट ऋणदाता की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	MSME पंजीकृत UAN - MP20B0004437

राहुल आनंद
रिजोल्यूशन प्रोफेशनल
कृते टॉस्ट हेल्दी फूड्स इंडिया प्राइवेट लिमिटेड
आईपी पंजीकरण संख्या IBBI/IPA-003/IP-N00166/2018-2019/11955
एएफए प्रमाणपत्र संख्या AA3/11955/02/311225/301170
31 दिसंबर 2025 तक वैध
प्लैट नंबर 9ए, ऑर्चर्ड रेजीडेंसी, सर्वधर्म सेक्टर ए,
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दिनांक: 09.08.2025
स्थान: भोपाल

